

DIVISION BENCH

ITEM NO.112

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.51/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 9th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S POORVA INFRAHEIGHT INDIA LTD. V/S ROC, UP
UNDER SECTION	252(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shahid Kazmi, Adv. *: For the Petitioner*

Sh. Pradeep Singh Sisodia, CGSC *: For the ROC*

Sh. Krishna Agarwal, Sr. S.C. *: For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present.

- 1.** The reports on behalf of the ROC as well as of Income Tax Department have already been filed with advance copy already supplied to the opposite side.
- 2.** Ld. Counsel representing the Petitioner seeks and is granted two weeks time to file a supplementary/ better affidavit in response to the reports received from the ROC as well as from the Income Tax Department, with an advance copy to be supplied to the Ld. Counsels representing the ROC and the Income Tax Department.
- 3.** The petitioner if required, may file rejoinder to the report of ROC as well as of Income Tax Department before the next date of hearing.
- 4.** Let the matter be adjourned for further hearing on 13th June, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

9th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**